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# ANDHRA PRADESH MUNICIPALITIES (FIXATION OF STRENGTH OF NAGAR PANCHAYATS AND MUNICIPAL COUNCILS) RULES, 1994

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## ANDHRA PRADESH MUNICIPALITIES (FIXATION OF STRENGTH OF NAGAR PANCHAYATS AND MUNICIPAL COUNCILS) RULES, 1994

In exercise of the powers conferred by sub-section (1) Section 326 read with Section 5 of the Andhra Pradesh Municipalities Act, 1965 and in supersession of all the rules and orders issued on the subject, the Governor of Andhra Pradesh, hereby makes the following rules for fixation of strength of Nagar Panchayats and Municipal Councils in the State.

### . Rule :-

### **2.** . :-

In these rules unless the context otherwise requires

- (i) "Act" means the Andhra Pradesh Municipalities Act, 1965;
- (ii) "Government" means the Government of Andhra Pradesh;
- (iii) The words and expressions used but not defined in these rules shall have the meanings respectively assigned to them in the Act.

### 3. . :-

A Nagar Panchayat shall consist of fifteen directly elected members.

## 4. . :-

The Government by notification in Andhra Pradesh Gazette shall declare the number of members of the Municipal Councils in accordance with the following table, excluding the ex-officio members or co-opted members as specified in Clauses (ii), (iii), (iv), (v) and (vi) of sub-section (2) of Section 5 of the Act.